

**High Court of Jammu & Kashmir and Ladakh at Jammu**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**Subject : Suspension of Certificate of Enrollment as an Advocate**

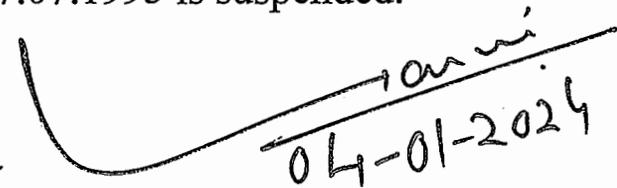
**NOTIFICATION**

No: 03 of 2024 /RG/LP

Dated: 04/01/2024

It is hereby notified that Sh. Mushtaq Ahmad Zargar S/O Sh. Mohd Sadiq Zargar R/O Mohalla Mir Sahib, District Baramulla, has voluntarily surrendered his Certificate of Enrollment No.151/91 Dated 27.07.1993 as an Advocate. Therefore, his Certificate of Enrollment bearing Roll No.151/91 dated 27.07.1993 is suspended.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Administration)

No: 483-90/RG/LP Dated: 04/01/2024

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge, Baramulla.
3. Secretary, Bar Council of India, New Delhi.
4. President, District Bar Association, Baramulla.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
7. Sh. Mushtaq Ahmad Zargar S/O Sh. Mohd Sadiq Zargar R/O Mohalla Mir Sahib, District Baramulla for information.

  
Registrar (Administration)